

## Chalan remittance - Online

As per the GO (P)310 /14 Fin dt 30/07/14, the Government have set up an on line receipt accounting system *viz etreasury.kerala.gov.in with effect from 01/08/14*. In addition to the existing mode of receiving payments, e payment is also accepted as a mode of payment . All electronic remittances will be carried out through an e-chalan generated from e-treasury. The Agency banks through the nodal branch will carry out all electronic transactions through e-treasury.

The High Court of Kerala has decided to implement the system in two phases. The first stage include integrating the relevant head of account to the e- treasury portal for direct access and the second stage envisages an application level integration of the departmental programme to the Treasury portal. The office is now ready for electronic receipt remittances with respect to selected items of selected heads of account by direct access to the e-treasury portal. In short, the users can now remit chalans online for the selected purposes like fee for information under right to information Act, rent etc., instead of remitting it directly at the Accounts Section of the High Court.

**The system enables the remitters to make online payments using net banking facility of designated Banks ,presently State Bank of India, State Bank of Travancore , and Canara Bank.**

### How to make remittance

#### Steps involved

1. Log on to the website, *https://etreasury.kerala.gov.in*
2. Under the Chalan remittance head, click departmental receipts.
3. Select the department “Administration of Justice- Judiciary”